

**Jammu and Kashmir
Pollution Control Committee**

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246



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**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 1211-2024/26/ 2764

Dated:- 25-03-2026.

Sub:-Status Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal, order dated 26-02-2026 passed in OA No. 1211/2024, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order **dated 26-02-2026 passed in OA No. 1211/2024, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors"**, the status report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the status report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above.


(Dr. R. Gopinath) IFS
Member Secretary
J&K PCC

247

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application No. 1211 of 2024

IN THE MATTER OF

"Raja Muzaffar Bhat Vs UT of J&K &
Ors."

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 26-02-2026 passed in O.A No. 1211/2024 titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors."

Background: -

The Hon'ble National Green Tribunal (NGT) was pleased to pass following directions vide its order dated 26-02-2026 in the O.A No. 1211/2024 operative part of which is as under: -

"The Member Secretary, J&K PCC, appearing virtually has submitted that in the committee formed by the Tribunal in the proceedings dated 24.09.2025, nominee of the Expert by Director, G.B Pant National Institute as also RO, MoEF&CC, Chandigarh were present who have sought for further spot inspection and quantification of the damage. Therefore, for this purpose they have sought two weeks' time.

Learned Counsel for the applicant has pointed out that one Sh. Peerzada Rayees, resident of Sail Beerwa has suffered the loss in his trout fish farm registered with the department of fisheries. Hence, damage suffered by him is also required to be quantified and in this regard, he has referred to the annexure-8 at page 78, a communication by Government of Jammu and Kashmir, Director, Fisheries, J&K.

The expert committee during its visit will also ascertain the loss suffered by Sh. Peerzada Rayees in his trout fish farm and will quantify the same."

Status Report:

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. **26-02-2025** in **OA No. 1211 of 2024**, the report of the J&K Pollution Control Committee is as follow:

1. That other member of the joint committee, viz., Sh. Khurshid Alam Khan, Deputy Director Sub-office MoEF&CC and Dr. Sandipan Mukherjee, Scientist 'E' Head Ladakh Regional Office, G.B Pant National Institute of Himalayan Environment (NIHE) were requested to share a suitable date for joint visit for site inspection vide this office No. JKPCC/Sc./OA-1211-2024/26/2673; dated: 12.03.2026 (**Copy enclosed as Annexure1**).
2. That the joint committee visited the site on 18.03.2026 and inputs for report have been received from by G.B Pant National Institute of Himalayan Environment (NIHE) on 24.03.2026. Final report is being drafted and will be submitted in two weeks.

Prayer:

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary
J&K PCC

1. ~~S~~ Khurshid Alam Khan
Deputy Director
Sub-Office MoEF&CC.
2. Dr. Sandipan Mukherjee,
Sc. E Head Ladakh Regional Office,
G.B Pant National Institute of
Himalayan Environment (NIHE)

No: JKPC/Sc./OA-1211-2024/26/2673

Dated 12 -03-2026

Subject:- OA No.1211-2024 (IA No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors "

Sir,

Please refer to the subject cited above. In this connection, I am to convey that Hon'ble NGT has issued following directions in the matter of OA No.1211-2024 (IA No. 329/2025 & 484/2024) titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir"

" The Member Secretary, J&K PCC, appearing virtually has submitted that in the committee formed by the Tribunal in the proceedings dated 24.09.2025, nominee of the Expert by Director, G.B.Pant National Institute as also RO, MoEF&CC, Chandigarh were present who have sought for further spot inspection and quantification of the damage. Therefore, for this purpose they have sought two week's time."

"Learned Counsel for the applicant has pointed out that one Sh. Peerzada Rayees, resident of Sail Beerwa has suffered the loss in his trout fish farm registered with the department of fisheries. Hence, damage suffered by him is also required to be quantified and in this regard, he has referred to the annexure-8 at page 78, a communication by Government of Jammu and Kashmir, Director, Fisheries, J&K."

In the light of above, a suitable date may be fixed for site inspection at the earliest as the case is listed for hearing on 23-03-2026 & joint committee has to file Compliance Report.

Yours sincerely,

(Dr.R.Gopinath)IFS
Member Secretary

J&K PCC

Copy to:-

Regional Director, PCC Kashmir. He is also requested to join the committee during site visit as member of the committee.